

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No.110**

**IA No. 2702/23**  
**IA(I.B.C.)/143(CH)2024**  
**In**

**CP (IB) No. 252/Chd/Hry/2022**  
**(Admitted)**

**IN THE MATTER OF:**

Globe Fincap Ltd.

...Petitioner-Financial Creditor

Versus

Surya Shakti Resources Pvt. Ltd.

...Respondent-Corporate Debtor

**Under Section: 7,& 33,IBC 2016 & Rule 11 of NCLT, 2016**

**Order delivered on 23.01.2024**

**CORAM:**

**DR. PSN PRASAD,**  
**HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant-RP in IA No. 2702/23 : Mr. Raghav Kapoor**

**ORDER**

**IA(I.B.C.)/143(CH)2024**

This is the application under Rule 11 NCLT Rules for placing on record additional documents in respect of the 7th CoC meeting alongwith the affidavit. In Para 2 of the above application the voting result of the 7th CoC of the CD dated 10.10.2023 has approved the name of Mr. Sanjay Mehra as the Liquidator. The Authorization for assignment of Mr. Sanjay Mehra filed along with the liquidation application is valid up to

mamta 23.01.2024.

26.03.2024. Let Registry may verify the credentials of Mr. Sanjay Mehra from the IBBI website and confirm the same to this Adjudicating Authority for considering his name at the time of approving the liquidation application. Thus, IA(I.B.C.)/143(CH)2024 is allowed and taken on record.

**IA No. 2702/23**

This is an application filed under Section 33(2) of the IB Code, 2016 for initiation of liquidation proceedings. The counsel for the Liquidator has submitted that soft copy of the additional document to support the application has been filed and prayed for grant of leave for filing the hard copies of the additional document. Three days' time is granted. Let this matter be posted on 12.02.2024.

**Sd/-  
(DR. PSN PRASAD)  
MEMBER (J)**

**Sd/-  
(UMESH KUMAR SHUKLA)  
MEMBER (T)**